

(ख) आयात और निर्यात का कुल मूल्य निम्न प्रकार रहा :

मूल्य लाख रु० में

	१९५८	१९५९	१९६०	१९६१	१९६२
आयात .	१०	१०	३	६	५.१
निर्यात पुन- निर्यात सहित	७३	२६	२८	३३	६७.८
व्यापार सन्तुलन .	+६३	+१६	२५	+२७	+६२.७

#### Prices of Virginia Tobacco.

1511. Shri Kolla Venkajiah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether minimum and maximum prices for different grades of flue-cured Virginia Tobacco have been fixed by Government and if so, what rates are fixed for different grades;

(b) what are the specifications of different grades;

(c) whether the rates fixed are only for exportable grades; and

(d) whether the minimum prices are to be paid for purchase of different grades of tobacco, made from the grower?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (c). A statement is laid on the Table of the House. [Placed in Library, See No. LT-1076/63.]

(d) No, Sir.

#### Export of Virginia Tobacco

1512. Shri Kolla Venkajiah: will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have issued any new orders for allowing the export of different grades of flue-cured Virginia Tobacco to different countries only against certificates issued by the State Trading Corporation; and

(b) if so, whether a copy of the new orders will be placed on the Table?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

12 hrs.

#### PAPERS LAID ON THE TABLE

COIR-INDUSTRY (REGISTRATION AND LICENSING) SECOND AMENDMENT RULES, 1963 AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955.

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table:—

(i) a copy of the Coir Industry (Registration and Licensing) Second Amendment Rules, 1963 published in Notification No. G.S.R. 492 dated the 23rd March, 1963 under sub-section (3) of section 26 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-1065/63.]

(ii) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(a) The Cotton Textiles (Control) (Third Amendment)

Order, 1963 published in Notification No. G.S.R. 496 dated the 23rd March, 1963. [Placed in Library. See No. LT-1066/63.]

- (b) The Woollen Textiles (Production and Distribution Control) Amendment Order, 1963 published in Notification No. S.O. 690 dated the 23rd March, 1963. [Placed in Library. See No. LT-1067/63.]

**ANNUAL REPORT OF THE NAHAN FOUNDRY LIMITED AND ANNUAL REPORT OF THE HINDUSTAN SALTS LIMITED**

**The Minister of Industries in the Ministry of Commerce and Industry (Shri Kanungo):** Sir, I beg to lay on the Table a copy each of the following papers:

- (i) (a) Annual Report of the Nahan Foundry Limited, Nahan (H.P.) for the year 1961-62 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-1068/63.]
- (ii) (a) Annual Report of the Hindustan Salts Limited, Jaipur for the year 1961-62 along with the audited accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-1069/63.]

**OPINIONS ON BILL**

**LEGISLATIVE COUNCILS OF STATES BILL**

**Shri Shree Narayan Das** (Dharbhanga): Sir, I beg to lay on the Table Paper No. II to the Bill to provide for the composition of the Legislative Councils of States and for matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 8th June, 1962.

**ESTIMATES COMMITTEE**

**TWENTY-NINTH REPORT**

**Shri H. C. Dasappa** (Bangalore): Sir, I beg to present the Twenty-ninth Report of the Estimates Committee on the Ministry of Transport and Communications (Department of Communications and Civil Aviation) —Civil Aviation Department.

**12.03 hrs.**

**RE: STATEMENT BY MEMBER**

**Mr. Speaker:** On the agenda paper I had put a statement to be made by Dr. P. S. Dehmukh and I had allowed him to make that statement. But after reading that statement, I found there are certain portions that are objectionable. Therefore, I would first request the hon. Member to come and see me about it. Unless they are expunged or cut off, this statement cannot be made. I will allow him to lay it on the Table of the House after he comes and sees me first because I have found, after reading it, that there are certain portions in the statement that are objectionable.

**Shri Tyagi** (Dehra Dun): on a point of Order on this issue, Sir.

**Mr. Speaker:** Yes.

**Shri Tyagi:** As the Chairman of the Public Accounts Committee, I have to remind you and to the House that